

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 38 of 2020

In the matter of:

Vipra Containers Pvt. Ltd.

....Appellant

Vs.

Registrar of Companies NCT of Delhi & Haryana

....Respondent

Present:

Appellant: Mr. Prabhakar, Mr. Sanjeev Kataria, Advocates.

Respondent: Mr. P.S Singh, Advocate.

ORDER

(Through Virtual Mode)

09.12.2020: Reply affidavit filed by Respondent No.1 is taken on record. Learned counsel for the Appellant prays for extension of time to file rejoinder. Let the rejoinder be filed within three days. Written submissions not exceeding three pages may also be filed by learned counsel for the parties.

Mr. P.S. Singh, Advocate representing the Registrar of Companies, Delhi may make the record available on the date of hearing, if required, for perusal.

List the appeal on 16th December, 2020 before Court No.3.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)